

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat, Srinagar/Jammu**

Notification

Jammu, the 1st of August, 2023

S.O 407 In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Mr. Sansar Singh, Naib Tehsildar, Rajpura to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Samba.

By Order of the Government

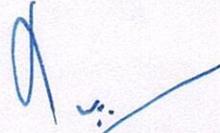
**Sd/-
(Achal Sethi)
Secretary to Government,**

No. LAW-Powr/30/2022-10

Dated: 01-08-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary, Revenue Department
- 4) District Magistrate, Samba. This is with reference to their letter No. DMS/JC/2023/708-11 dated 27-07-2023.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned for compliance.
- 7) S. O. Section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website.


**(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and PA**